

transported by railways, it will give more profit to the railways and it will prove convenient for the transporters also. The expenditure on transporting goods through railway is less. The speed of goods trains can be increased by constructing stronger bridges and strengthening the rail tracks by laying concrete sleepers and if we can shorten the time of travel even by one day from 10 days, it will give an additional income of Rs. 500 crore every year.

Accidents take place frequently on the bridge on a Apines road in my area because the bridge is very narrow. Several persons have died including the some rail passengers in the accidents on that bridge.

Bombay Municipal Corporation does not have sufficient money to widen it and it may also take ten to twenty years to remove the nearby buildings. So it is necessary to construct on the both side of the bridge for pedestrians as it has been constructed on Churney Road Station. How many Meharstrians are there in Konkan Railway Corporation on the post of assistant engineers and junior engineers? Is new recruitment is uade according to railway board narms or not? How many officers and employees have been appointed in Konkan Railway Corporation?

Thanks for giving me time.

[*English*]

MR. CHAIRMAN: Now Private Members' Business.

Shri Syam Bihari Misra.

15.31 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

Fifth Report

[*Translation*]

SHRI SYAM BIHARI MISRA (Bilhaur): I beg to move:

"That this House do agree with the Fifth Report of the Committee on Private Members' Bill and Resolutions presented to the House on the 11th March, 1992."

[*English*]

MR. CHAIRMAN: The question is:

"That this House do agree with the Fifth Report of the Committee on Private Members' Bill and Resolutions presented to the House on the 11th March, 1992."

*The motion was adopted.*

15.32 hrs.

INDIAN SUCCESSION (AMENDMENT) BILL\*

(Amendment of Section 213)

[*English*]

PROF. K. V. THOMAS (Ernakulam): I beg to move for leave to introduce a Bill further to amend the Indian Succession Act, 1925.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill further to amend the Indian Succession Act. 1925."

*The motion was adopted.*

PROF. K. V. THOMAS: I introduce the Bill.